

ITEM NO.1501

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 7887/2021

(Arising out of impugned final judgment and order dated 02-08-2021 in WPCRL No. 3345/2019 passed by the High Court of Delhi at New Delhi)

ATBIR

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

([HEARD BY: HON. DINESH MAHESHWARI AND HON. ANIRUDDHA BOSE, JJ.])

Date : 29-04-2022 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Ms. Neha Kapoor, Adv.
Harsha Vinoy, Adv.
Mr. Akhilesh Aggarwal, Adv.
Mr. Mohit Bhadu, Adv.
Mr. Milind Kumar, AOR

For Respondent(s) Mr. Tushar Mehta, Ld. SG
Mr. S.V. Raju, ASG
Ms. Sairica Raju, Adv.
Ms. Vanshaja Shukla, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Mehul Milind Gupta, Adv.
Ms. Preeti Rani, Adv.
Mr. Anshuman Singh, Adv.
Mr. Ankit Bhatia, Adv.
Mr. Harsh Paul Singh, Adv.
Mr. Arpit Goel, Adv.
Ms. Ankeeta Appanna, Adv.
Mr. Gurmeet Singh Makker, AOR

Hon'ble Mr. Justice Dinesh Maheshwari pronounced the Reportable Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Aniruddha Bose.

Leave granted.

The Appeal is allowed; the impugned order dated 02.08.2021 as passed by the High Court of Delhi and the order dated 21.10.2019 as

passed by the Director General of Prisons, Prison Headquarters, Tihar, Janakpuri, New Delhi are set aside; and the case of the appellant for grant of furlough is restored for reconsideration of the said Director General of Prisons. For that matter, a fresh report may be requisitioned from the jail authorities and the matter may be proceeded in accordance with law. We would expect the Director General of Prisons to take a decision in the matter expeditiously, preferably within two months from today.

All pending applications stand disposed of.

(NEETA SAPRA)
COURT MASTER

(ANJU KAPOOR)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)